

**GOVERNMENT OF INDIA  
CIVIL AVIATION  
LOK SABHA**

UNSTARRED QUESTION NO:582  
ANSWERED ON:16.08.2007  
FACILITIES FOR DISABLED AIR PASSENGERS  
Jha Shri Raghunath;Singh Shri Prabhunath

**Will the Minister of CIVIL AVIATION be pleased to state:**

- (a) whether most airlines, airports lack of basic facilities for disabled persons like aisle chairs, ambulifts despite Disability Act making these mandatory;
- (b) if so, whether airlines have not differentiate between sick and disabled and ask for doctor`s certificate;
- (c) if so, the steps taken to ensure that physically challenged passengers are not offloaded by airlines on flimsy grounds; and
- (d) the steps taken to ensure that airlines and airports follow the provisions of Disability Act?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF CIVIL AVIATION ( SHRI PRAFUL PATEL )

- (a): Airports Authority of India (AAI)and major airlines have provided facilities for sick and disabled persons at airports.
- (b): All airlines have published the facilities to be provided to passengers including the sick and disabled persons on their respective websites.
- (c) and (d): Directorate General of Civil Aviation (DGCA) has issued a draft Civil Aviation Requirement (CAR) on the subject of carriage of physically challenged persons by air. The draft CAR will be finalized after considering public comments. The CAR when published shall be mandatory for all airlines and airport operators. The draft CAR states that no airline should refuse to carry incapacitated persons or physically challenged persons if such carriage does not pose a threat to safety.